

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA 1385 of 97

Date of order : 27.2.2002

Present : Hon'ble Mr. B.P. Singh, Administrative Member

Hon'ble Mr. M.L. Chauhan, Judicial Member

ARUN KR. ROY

VS

UNION OF INDIA & ORS.

For the applicant : Mr. M.K. Bandyopadhyay, counsel

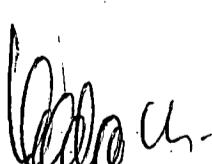
For the respondents: Ms. K. Banerjee, counsel

O R D E R

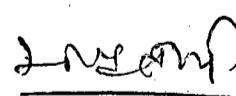
When this case is taken up the ld. counsel for the respondents produced a copy of the letter written by the applicant to the Registry in this case. In the said letter dated 26.3.2001 the applicant has stated that he has since been promoted on regular basis w.e.f. 3.7.2000 and therefore he does not want to pursue the matter further. He has prayed to allow him to withdraw the case.

2. Ld. counsel for the applicant submits that he has no instruction in this matter. However, he has ~~send~~ <sup>received</sup> a copy of the letter referred to above. He has no objection if the prayer of the applicant is acceded to.

3. In view of the above we allow the applicant to withdraw this application and we dismiss this application as withdrawn. The copy of the letter be kept on record. No order as to costs.

  
MEMBER (J)

in

  
MEMBER (A)